

IN THE INCOME TAX APPELLATE TRIBUNAL
AHMEDABAD “D” BENCH
(Conducted Through Virtual Court)
Before: Shri Rajpal Yadav, Vice President
And Shri Amarjit Singh, Accountant Member

Sl. No.	Appeal ITA	A.Y.	Appellant	Respondent	A.R.	D.R.
1	277/Ahd/2017	2012-13	Zydus Hospira Oncology Pvt. Ltd. (AAACZ2327A)	Dy. CIT Circle -4(1)(2), A'bad	Shri S.N. Soparkar with Shri Parin Shah	Shri S.S. Shukla
2	628/Ahd/2018	2013-14	Zydus Hospira Oncology Pvt. Ltd. (AAACZ2327A)	Dy. CIT Circle -4(1)(2), A'bad	Shri S.N. Soparkar with Shri Parin Shah	Shri S.S. Shukla
3	2470/Ahd/2018	2014-15	Zydus Hospira Oncology Pvt. Ltd. (AAACZ2327A)	Dy. CIT Circle -4(1)(2), A'bad	Shri S.N. Soparkar with Shri Parin Shah	Shri S.S. Shukla
4	558/Ahd/2017	2012-13	Pentair Valves and Controls India Pvt. Ltd. (AAACK8809L)	ITO, Wd-2(1)(3), Baroda	Shri S.N. Soparkar with Shri Parin Shah	Shri S.S. Shukla
5	1680/Ahd/2014	2009-10	Smt. Jyotsnaben C. Patel (ADAPP5230C)	CIT-IV, A'bad	Shri Ankit Talsania	Shri S.S. Shukla
6	1444/Ahd/2017	2011-12	Naranbhai Samantbhai Bharwad (AFLPB1086M)	ITO, Ward-12(1), A'bad	Shri S.N. Divatia	Shri S.S. Shukla
7	615/Ahd/2018	2012-13	Talent Anywhere Services Pvt. Ltd. (AAECT1264E)	Dy. CIT, Circle-2(1)(2), Bardoa	Shri Yogesh Shah	Shri S.S. Shukla

Date of hearing : 08-04-2021
Date of pronouncement : 12-04-2021

आदेश/ORDER

PER BENCH:-

These seven appeals filed by different assessee, arise from order of the CIT(A), in proceedings under Income Tax Act, 1961; in short “the Act”.

2. The assessee filed written submissions to withdraw the appeals on the ground that they have opted to avail benefits of Vivad se Vishwas Scheme, 2020 and in their submissions the assessee have also enclosed the copies form no. -3 issued by the Pr. CIT of Income Tax for approving the application filed by the assessee under the Vivad se Vishwas Scheme, 2020. When the matter was called for hearing, the Id. counsels for the assessee at the outset have submitted that they do not want to pursue the said appeals and requested that their applications for withdrawal of appeals may please be granted.

3. The Id. Departmental Representative for the Revenue stated that he has no objection to withdraw the appeals in the circumstances narrated on behalf of the assessee.

4. We have considered the submissions and applications of the assessee for withdrawal of the appeals as their applications have been approved under Vivad se Vishwas Scheme, 2020. A reference has been made in sub-section (2) & (3) of section 4 of Direct Tax Vivad se Vishwas Scheme, 2020 for the purpose of withdrawal of appeal. In the light of the provision made in the scheme and after considering the material on record, the aforesaid requests for withdrawal of appeals of the assessee to avail the VSV Scheme, 2020 in accordance with law is allowed. However, in case, any issue is remained un-resolved under the said scheme, then, the assessee will be at liberty to

file the Miscellaneous Applications to recall this order to restore the original appeals within the time limit provided in the act.

5. In the result, all the seven appeals filed by different assesseees are dismissed as withdrawn.

Order pronounced in the open court on 12-04-2021

Sd/-
(RAJPAL YADAV)
VICE PRESIDENT
Ahmedabad : Dated 12/04/2021

Sd/-
(AMARJIT SINGH)
ACCOUNTANT MEMBER

आदेश की प्रतिलिपि अग्रेषित / Copy of Order Forwarded to:-

1. Assessee
2. Revenue
3. Concerned CIT
4. CIT (A)
5. DR, ITAT, Ahmedabad
6. Guard file.

By order/आदेश से,

उप/सहायक पंजीकार
आयकर अपीलीय अधिकरण,
अहमदाबाद